IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA

1-5) Stay Petition Nos.C/Stay/75217-75221/17
In Appeal Nos. C/75525-75529/17

(Arising out of Order-in-Original No.42/COMMR/CUS/SLG/2016-17 dated 29.12.2016 passed by the Commissioner of Customs, Central Excise & Service Tax, Siliguri.)

1) M/s.Kiran Forex Pvt.Ltd.
2) Shri Sanjay Mishra
3) Shri Shyam Sundar Mishra
4) Shri Luv Kush Pandey
5) Shri Rahul Khanna

Applicant (s)/Appellant (s)

Vs.

Commissioner of Customs, Central Excise & Service Tax, Siliguri

Respondent (s)

Appearance:

Shri Saurabh Bagaria, Advocate & Shri Indranil Banerjee for Applicant No.1, 4 & 5.

Shri S.N.Mitra, AC(AR) for the Respondent (s)

CORAM:
HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

Date of Hearing/Decision :- 27.03.2018

ORDER NO…SO/75538-75542/2018

Per Shri P.K.Choudhary.

After hearing both sides and on perusal of records I find that all the applicants/appellants have duly complied with the mandatory pre-deposit of 7.5% and they have also filed copy of the challans/proof of payment of the mandatory pre-deposit along with the appeal paper book.

2. Since mandatory pre-deposit has been complied with in all the cases, in view of Section 129E of the Customs Act, 1962, there is no requirement for staying of the balance amount as prayed for in the stay applications.

3. All the stay applications are disposed of as infructuous.

(Dictated and pronounced in the open court.)

SD/
(P.K.Choudhary)
Member(Judicial)

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